

### British offer of Bilateral Aid

2843. SHRI G.Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) whether U.K. has offered to spend a total of £ 124 million (over Rs. 186 crores) on its bilateral aid programme in India during 1984-85 ; and

(b) if so, the details of the programmes and the projects that are being assisted through this financial assistance of British Government ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir. U.K. Government had pledged £ 124 million for 1984-85, in the Aid India Consortium meeting held in Paris in June 1984. The amount represents the maximum level of UK aid disbursement to India in the current financial year. It includes tied assistance for imports of UK goods and services, financing of local costs of mutually agreed projects as also the cost of British experts and training fellowships under the Colombo Plan.

(b) Major items and projects which are expected to be covered under this assistance from the UK are :

Rihand Super Thermal Power Project, captive power plant of Bharat Aluminium Company, Amlori Coal mine project, imports of equipment for priority sector projects in the field of power, coal, railways, oil and natural gas, as well as local costs of HUDCO's housing programme for economically weaker sections.

### Approval of Plans of Certain Private Sector Companies for Entering Capital Market

2844. SHRI K. PRADHANI : Will the Minister of FINANCE be pleased to state :

(a) whether Government have recently approved plans of nearly 30 private sector companies to enter the capital market in the next few months with issues totalling about Rs. 400 crores ;

(b) if so, the means of these companies and the capital issues authorised in each case ;

(c) whether these issues involve different schemes for raising the capital in certain cases non-convertible portion of the earlier series of debentures into equity shares in others the usual method of issuing shares and non-convertible or convertible debentures ; and

(d) the schemes sanctioned in each case ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b). During the last 4 months ending 31st July, 1984, 154 approvals were given to companies to issue share capital/debentures of the value of Rs. 478.79 crores. The names of such companies and the amount of issue involved are regularly published in the form of Press Releases which appear in the newspapers.

(c) and (d). Yes, Sir. Out of these approvals, consent was given to the proposal of one company, to issue equity capital by conversion of the non-convertible portion of debentures issued by that company in the past.

### Proposal to give Catering of IA and AI at Trivandrum to ITDC Unit, Kovalam

2845. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal for giving the responsibility for catering of the Indian Airlines and Air India at Trivandrum to the ITDC Unit, Kovalam ; and

(b) if so, the details thereof and the action taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN) : (a) and (b). Indian Airlines has been uplifting meals from the Ashok Beach Resort of the India Tourism Development Corporation at Kovalam for all their Boeing 737 flights from Trivandrum. ITDC augment their capacity to meet the

catering requirements of Airbus flight also. There is no proposal under consideration to entrust the catering on Air-India flights to the Ashok Beach Resort, Kovalam.

**Demands of Shastri Bhawan Central Government Employees' Coordination Committee, Madras**

2846. SHRI E. BALANANDAN: Will the Minister of FINANCE be pleased to state :

(a) whether a memorandum dated 11 April, 1984 has been received by him from Shastri Bhawan Central Government Employees' Coordination Committee, Madras ;

(b) if (so, the demands stated in the memorandum ; and

(c) the reaction of Government to their demands ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA):** (a) Yes, Sir.

(b) and (c). A demand for interest free Education advance of not less than Rs. 1000/- to the Central Government employees was made. In view of the financial implications and the fact that withdrawal from General Provident Fund for higher technical education is already admissible, it was not found possible to accept the demand.

**बिहार के बीड़ी उद्योगपतियों से पैक की हुई बीड़ियों पर उत्पाद शुल्क की वसूली**

2847. श्री विजय कुमार यादव : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार के प्रत्येक बीड़ी उद्योगपति से पैक की हुई बीड़ियों पर पिछले दो वर्षों के दौरान कुल कितना उत्पाद शुल्क वसूल किया गया ;

(ख) क्या सरकार ने इन उद्योगपतियों द्वारा निर्मित की जा रही बीड़ियों की वास्तविक संख्या का पता लगाया है ; और

(ग) यदि हां, तो प्रत्येक उद्योगपति के सम्बन्ध में पिछले तीन वर्षों का वर्ष-वार ब्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस०एम० कृष्ण) : (क) बिहार राज्य के बीड़ी-निर्माताओं से पिछले दो वित्त वर्षों, 1982-83 और 1983-84 के दौरान पैकेट-बंद बीड़ियों से उद्गृहीत केन्द्रीय उत्पादन शुल्क की कुल रकम निम्नानुसार है :—

वर्ष	उद्गृहीत केन्द्रीय उत्पादन शुल्क (लाख रुपयों में)
1982-83	637
1983-84	667*

\*आंकड़े अनन्तिम हैं।

केन्द्रीय उत्पादन शुल्क सम्बन्धी ब्यौरे कार-खाना-वार रखे जाते हैं, न कि उद्योगपति-वार। बिहार में लाइसेंस-शुदा कारखानों की संख्या लगभग 600 है और इन कारखानों के सम्बन्ध में जानकारी उपलब्ध कराने में अनुपात के हिसाब से अत्यधिक समय और श्रम लगेगा। तथापि, यदि किसी कारखाने-विशेष अथवा किसी एकक-विशेष के सम्बन्ध में सूचना मांगी जाएगी तो उसे उपलब्ध करा दिया जाएगा।

(ख) शुल्क अदा करने वाले प्रत्येक बीड़ी-निर्माणकारी एकक को केन्द्रीय उत्पादन शुल्क नियम के नियम 94 की शर्तों के अनुसार रिकार्ड रखना पड़ता है। इस नियम में अन्य शर्तों के साथ-साथ बीड़ियों के प्रतिदिन के उत्पादन तथा हस्तेमाल की गई कच्ची सामग्री की मात्रा का रिकार्ड रखने आदि का प्रावधान है। इन रिकार्डों की केन्द्रीय उत्पादन शुल्क अधिकारियों द्वारा सावाधिक जांच की जाती है।

(ग) प्रश्न के भाग (क) के उत्तर में उल्लिखित